

Gandhiji spinning the charkha with his left hand as adopted on the inland letter cards, postcards and aerogrammes has been taken from the actual photograph of Mahatma Gandhi while spinning as appeared in the Mahatma Gandhi Album published by the Publication Division of the Government of India.

#### Appointment of Wage Board

701. SHRI K. LAKKAPPA ;  
SHRI LAKHAN LAL  
KAPOOR ;  
SHRI A. SREEDHARAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Government have decided not to appoint any Wage Board of any industry ;

(b) if so, the reasons for change in the policy ; and

(c) the other alternative arrangements made by Government to solve the labour disputes with regard to wages and other conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The Wage Board system was under review by the National Commission on Labour and the Commission has made recommendations suggesting certain changes in the system as operated so far. Pending decision on these recommendations, it is not proposed to set up new Wage Boards. Any disputes on the subject of wages can be resolved, like other industrial disputes, through collective bargaining and failing that through the machinery available under the Industrial Disputes Act, 1947.

#### Fertiliser Control Order

702. SHRI J. K. CHOUDHURY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have any proposal to amend the Fertiliser Control Order to remove the present shortcomings and serve the interests of farmers better ;

(b) whether Government also have planned to set up a fertiliser control laboratory

for analysing the chemical contents to ensure quality ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes, Sir.

(c) The Fertiliser (Control) Order, 1957 has been amended recently to replace the licensing system by registration system in order to ensure freedom in marketing of fertilisers. It is proposed to make further amendments to the Fertiliser (Control) Order in order to (i) introduce unified procedures of drawal of samples and methods of analysis, (ii) revise the schedule by incorporating latest developments in the types and specifications of fertilisers, (iii) provide sale of fertilisers in bulk in certain cases. The question of setting up a Fertiliser Control Laboratory as a laboratory of reference for analysing fertilisers is also under consideration.

#### Demands of Provident Fund Organisation Employees

703. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that some of the demands of the Provident Fund Organisation Employees are still under consideration of Government ; and

(b) if so, what are those demands and whether any step has been taken to finalise these demands by discussion of the same with the representatives of the Provident Fund Organisation Employees ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The All India Employees' Provident Fund Staff Federation has submitted a character of demands containing a list of 20 demands to the Chairman, Central Board of Trustees. With a view to discussing the matter with the Federation's representatives, the Central Provident Fund Commissioner has asked the Federation to send brief memoranda on the demands indicating the principal grounds on which each demand is based. The require-